

CENTRAL ADMINISTRATIVE TRIBUNAL:PRINCIPAL BENCH

OA.No.603 of 2001

New Delhi, this 19th day of March,2001

HON'BLE SHRI M.P.SINGH, MEMBER(A)

Salak Ram Verma  
S/o Shri Malkhan Singh  
R/o D6/16 Vijay Colony Gali No.4  
New Usmanpur  
Delhi 110053

... Applicant

(By Advocate:Shri S.C. Luthra)

versus

1. Government of NCT of Delhi  
through Secretary  
Department of Development  
Players Building  
I.P.Extension  
New Delhi-110002

2. Development Commissioner  
5/9 Under Hill Road  
Delhi-110054

... Respondents

ORDER(Oral)

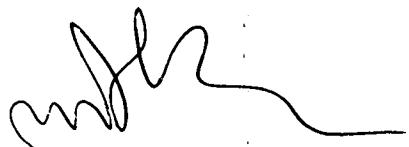
By filing this OA, the applicant has sought direction to dispose of his representation dated 4.8.2000 for his non-selection as Horticulture Assistant.

2. The brief facts of the case are that the applicant had appeared for an interview for the post of Horticulture Assistant on 31.8.1990. Certain other persons who were also directed to appear in the said interview as a result of a direction of the Tribunal in OAs.390, 391 & 420/89 and 2223/88, did not appear in the said interview and filed SLPs in the Hon'ble Supreme Court on 30.8.1990. Hon'ble Supreme Court granted stay order on declaration of results of



the interview. The SLPs were finally disposed of on 8.10.1996, but in one of the SLPs, the decision was made subject to the Writ Petition pending in Delhi High Court. In another case (OA.2223/88) filed by S/Shri Harbir Singh and A.N. Mishra, they were not offered the appointment as the department did not declare the result of the interview held on 31.8.1990. According to the applicant, he had topped the selection made on the basis of the interview and yet two of the persons whose name appear far below in the panel, i.e. at sl.nos.12 & 15 were selected. The applicant has submitted a representation on 4.8.2000 to respondent no.2 to consider his appointment. Thereafter he has filed another representation on 2.2.2001. But no action has been taken by the respondents till now.

3. After hearing the learned counsel for the applicant, I find it a fit case to give direction to the respondents to consider and dispose of representation of the applicant dated 4.8.2000. The respondents are accordingly directed to treat this application as a representation of the applicant and decide the same by a speaking, reasoned and detailed order within a period of two months from the date of receipt of a copy of this order.



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4. Registry is directed to send a copy of this OA along with a copy of this order to the respondents.

5. This OA is disposed of at the admission stage with the above directions. No order as to costs.

*mp Singh*  
(M. P. Singh)  
Member(A)

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